

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No. 12 of 2023

**In The Matter Of:**

K. Ramesh Babu

...Applicant

VS

Union Of India

...Respondents

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL  
BOARD (TGPCB) – R5**

**RUNNING INDEX**

Sl. No.	Particulars	Page No.
1.	Report dated 20.07.2024 of Telangana State Pollution Control Board (Respondent No. 5)	1
2.	<b>Annexure – I</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Islavath Raju, Sy. No. 46, Thogudem Village	4
3.	<b>Annexure – II</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Islavath Raju, Sy. No.46, Thogudem Village	7
4.	<b>Annexure -III</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Smt. C. Nagamma, Sy. No. 42 & 43, Thogudem Village	9
5.	<b>Annexure -IV</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Smt. C. Nagamma, Sy. No. 42 & 43, Thogudem Village	12
6.	<b>Annexure -V</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Smt. C. Nagamma, Sy. No. 42 & 43, Thogudem Village	14
7.	<b>Annexure -VI</b> Show cause notice issued by the	17

	Respondent Board dated 20.07.2024 to M/s. Smt. C. Nagamma, Sy. No. 42 & 43, Thogudem Village	
8:	<b>Annexure -VII</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Banoth Ramaiah, R. Sy. No. 12 & 14, Thogudem Village	19
9.	<b>Annexure -VIII</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Banoth Ramaiah, R. Sy. No. 12 & 14, Thogudem Village	22
10.	<b>Annexure -IX</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Boda Chittibabu, R. Sy. No. 20/A, Thogudem Village	24
11.	<b>Annexure -X</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Boda Chittibabu, R. Sy. No. 20/A, Thogudem Village	27
12.	<b>Annexure -XI</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Settipalli Narsimha Rao, R. Sy. No. 12, Thogudem Village	29
13.	<b>Annexure -XII</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Settipalli Narsimha Rao, R. Sy. No. 12, Thogudem Village	33
14.	<b>Annexure -XIII</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Sode Satish, R. Sy. No. 22, Thogudem Village	35
15.	<b>Annexure -XIV</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Sode Satish, R. Sy. No. 22, Thogudem Village	38
16.	<b>Annexure -XV</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Vage Venkateswar Rao, R. Sy. No. 20, Thogudem Village	40
17.	<b>Annexure -XVI</b> Show cause notice issued by the Respondent Board dated 20.07.2024 to M/s. Sri. Vage Venkateswar Rao, R. Sy. No. 20, Thogudem Village	43

Chennai  
22.07.2024

T. Jayash

Counsel for the 5<sup>th</sup> Respondent

**REPORT DATED 20-07-2024 OF TELANGANA POLLUTION CONTROL BOARD (TGPCB)  
(RESPONDENT No. 5) IN OA No. 12 of 2023.**

It is to submit that an Original Application No. 12 of 2023 was filed by Sri.K.Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

Earlier, the Respondent Board has filed reports dated 12.03.2024, 06.05.2024 before the Hon'ble NGT and the same was taken on record during the hearing held on 07.05.2024.

**In this regard, the following is submitted: -**

**Stone Crushing units:**

1. M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R21)
2. M/s Azeez Constructions (Sai Ganesh Metals), S.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R18)
3. M/s Bhavani Metals, S.No. 19, Toggudem (V), Paloncha (M), Bhadradi Bhadradi Kothagudem District (R16)
4. M/s Sree Kanaka Durga Stone Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R19)
5. M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R22)
6. M/s R.K.Crusher, Toggudem Village, Paloncha Mandal, Bhadradi Kothagudem District (R20)

**Remarks:**

1. Stone crushing units at Sl.No. 1 to 6 have obtained Consent for Operation (CFO) of the Board. Except for Sl.No. 1 & 5, the other units are having valid CFO of the Board. M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District has applied for renewal of CFO and same was not considered by the Board vide order dated 21.03.2023 for certain non-compliances.
2. CFO of M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District was expired on 31.03.2024. The Board has issued show cause notice to the stone crusher on 13.06.2024 and directed to apply for renewal of CFO.
3. The above units have been inspected by the Board Officials on 08.12.2023 and it was observed that the units were not in operation since 6 months.

**Stone Metal Quarries:**

1. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R8)
2. M/s Sri Boda Chillibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R12)
3. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R13)
4. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R14)
5. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R9)
6. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R11)
7. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R15)
8. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradi Kothagudem District (R10)

**Remarks:**

1. The stone metal quarries at Sl.No.1 to 7 were operating without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation.
2. Stone Metal Quarry at Sl.No. 8 has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority, Hyderabad and Consent for Establishment (CFE) & Consent for Operation (CFO) from the Respondent Board.
3. The Respondent Board has issued closure orders to the remaining stone quarry units at Sl.No.1 to 7 for operating without permissions vide orders dated 15.03.2023.
4. The Board has addressed letter dated 20.03.2023 to the Asst. Director, Department of Mines & Geology, Bhadradi Kothagudem District & requested not to issue mining permissions to stone quarry units at Sl.No.1 to 7.
5. The Board also addressed letters dated 20.03.2023 to the Tahsildar, Paloncha (M) and the Station House officer, Paloncha Town Police Station, Paloncha (V&M) of Bhadradi Kothagudem District to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines for which closure orders were issued (Sl.No.1 to 7).
6. During the inspection on 08.12.2023, it was observed that the stone metal quarries were not in operation.
7. Based on the Hon'ble NGT order dated 13.12.2023, the Respondent Board levied Environmental Compensation based on the report of CPCB on "Methodology for Assessing Environmental Compensation". The Respondent Board has again reviewed the assessment of violation days for calculation of Environmental Compensation in Task Force Committee

meeting of the Board held on 23.01.2024. The Committee recommended to revise the Environmental Compensation as per the EIA Notification, 2006 & MoEF &CC Office Memorandum dated 18.05.2012. Based on the recommendations of the Committee, the Board issued Show Cause Notices to the Stone Metal Quarries on 27.01.2024 at Sl.No.1 to 7 regarding assessment of environmental compensation and directed the Quarries to submit their reply/objections if any. The Respondent Nos. 1 to 7 submitted their replies to the Show Cause Notice in February 2024.

The Board has reviewed the Stone Metal Quarries at Sl.No.1 to 7 during Task Force Committee meeting held on 06.04.2024 regarding final assessment of environmental compensation. The Respondent Nos. 1 to 7 submitted letters to the Board in the last week of April 2024, enclosing the AD, Mines & Geology, Bhadravri-Kothagudem District letter dated 20.04.2024, with the details of dispatch permits issued to their mine and requested to consider the Mines & Geology Department letter dated 20.04.2024 while assessing the Environmental Compensation.

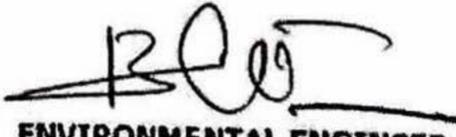
The Board has addressed a letter to the AD, Mines & Geology Department Kothagudem to submit certain details for finalizing the Environmental compensation to be levied on the Respondent Industries.

The Board has reviewed the letters submitted by the Stone Metal Quarries at Sl.No.1 to 7 and the details submitted by AD, Mines & Geology Department Kothagudem during the taskforce committee meeting held on 16.07.2024 and based on the recommendations of the committee, the final assessment orders of environmental compensation levied on the Stone Metal Quarries at Sl.No.1 to 7 were issued vide order dated 20.07.2024. Copies of the same are enclosed as Annexure – I.

The Board will ensure recovery of Environmental Compensation from the units.

**Date:** 20-07-2024.

**Place:** Kothagudem

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
T.G. Pollution Control Board  
Regional Office, KOTHAGUDEM



④

ANNEXURE-1

**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

Order No. KGM - 01/TGPCB/U-VI/TF/2023-628

**Dt.20.07.2024**

**TGPCB**  
Despatch No. Sub :  
20 JUL 2024  
Signature. *C. A. R. Rao*

Sub : TGPCB - M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.

- Ref :
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 Issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024
  8. Hearing held on 23.01.2024 at Board office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024
  11. Hearing held on 06.04.2024 at Board office, Hyderabad.
  12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-304 Dated 07.05.2024.
  14. Lr No. 2291/Q/2005, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

\* \* \* \* \*

1. WHEREAS, you are operating the Mine located at Sy.No.46, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the Mine levying the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the Mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

$$\text{Environmental Compensation (EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

PI - Pollution index of industrial sector

5

N - No of days of violation took place  
R - A factor in Rupees for EC  
S - Factor for scale of operation  
LF - Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the industry i.e., Red Category.  
b) R is suggested to consider as 150.  
c) S is taken as 0.5 considering the unit is small scale industry.  
d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality shall be less than 1 Million.  $L_f$  is taken as 1 considering the population is < 1 million in which the industry existing  
e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Closure orders issued by the Board on	15.03.2023	From 18.05.2012 to 15.03.2023	3954 days
<u>Exempted Days</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	01.12.2014	From 01.12.2014 to 15.03.2023	-3027 days
<b>Total no. of days of violation</b>			<b>927</b>

Total nos. of days of violation (N) as 927 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as

$$EC = 80 \times 927 \times 150 \times 0.5 \times 1 = \text{Rs. } 55,62,000/-$$

8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the Mine regarding the assessment of Environmental Compensation of Rs. 55,62,000/- to be levied on the Mine and directed the Mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the Mine has submitted reply vide letter dated 13.02.2024 to the show cause notice stating that they have not done any quarry operations from financial year 2010-2011, 2011-2012. The ADM&G Bhadradi Kothagudem has not issued Royalty permits for working in quarry lease area from 2010 onwards.
10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The committee noted that the Board has carried out assessment of the EC exempting the period as stated by the Mine i.e., from financial year 2010-2011, 2011-2012. Further, the Mine has not produced any evidence on non operation of the Mine for the remaining period. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.
- After detailed discussions, the committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of Rs. 55,62,000/- (Rupees Fifty Five Lakh Sixty Two Thousand only) on the mine.
11. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
12. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.

6

13. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
14. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.  
  
After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., Rs. 55,62,000/- (Rupees Fifty Five Lakh Sixty Two Thousand only) on the Mine.
15. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit Rs. 55,62,000/- (Rupees Fifty Five Lakh Sixty Two Thousand only) on the Mine towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
16. These directions are issued in addition to the Closure orders issued to the Mine vide order dated 15.03.2023 which is still under force.
17. These directions are issued under under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
18. The above mentioned directives shall comply by the Mine immediately, failing which legal action will be initiated against your Mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

**Sd/-  
MEMBER SECRETARY**

**To  
M/s Islavath Raju (0.8 Ha),  
Sy.No. 46, Thogudem(V), Palvoncha (M),  
Bhadradi Kothagudem District.**

**Copy to:**

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action. The EE.RO. is directed to pursue with the Mine to remit the Environmental Compensation and submit report.
3. Concerned file.

**//T.C.F.B.O//**

*P. Jambhale*  
26/7/2024  
**Senior Environmental Engineer  
(TF-HYD-UH-VI)**

(7)

ANNEXURE - II



## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 629**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.

**TGPCB Ref :**  
Despatch No.  
20 JUL 2024  
Signature. *C. A. R. D.*

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the Mine.
3. Closure order dated 15.03.2023 issued to the Mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024
8. Hearing held on 23.01.2024 at Board office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
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13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-304 Dated 07.05.2024.
14. Lr No. 2291/Q/2005, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt.20.07.2024

\* \* \* \* \*

1. WHEREAS, you are operating the Stone & Metal quarry is located at Sy.No.46, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine levying the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the committee recommended to issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of Rs. 55,62,000/- to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.

7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has submitted reply vide letter dated 13.02.2024 to the show cause notice stating that they have not done any quarry operations from financial year 2010-2011, 2011- 2012. The ADM&G Bhadradi Kothagudem has not issued Royalty permits for working in quarry lease area from 2010 onwards.

8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The committee noted that the Board has carried out assessment of the EC exempting the period as stated by the Mine i.e., from financial year 2010-2011, 2011- 2012. Further, the Mine has not produced any evidence on non operation of the Mine for the remaining period. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of Rs. 55,62,000/- (Rupees Fifty Five Lakh Sixty Two Thousand only) on the mine.

9. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.

10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.

11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.

12. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the Information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., Rs. 55,62,000/- (Rupees Fifty Five Lakh Sixty Two Thousand only) on the Mine.

13. WHEREAS, based on the recommendations of the committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force

**Sd/-  
MEMBER SECRETARY**

**To  
M/s Islavath Raju (0.8 Ha),  
Sy.No. 46, Thogudem(V), Palvoncha (M),  
Bhadradi Kothagudem District.**

**Copy to:**

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action.
3. Concerned file.

**//T.C.F.B.O//**

**P. Jannala**  
20/7/2024  
**Senior Environmental Engineer  
(TF-HYD-UH-VI)**



(9) ANNEXURE - III

**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 630**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.

**TGPCB**  
Despatch No.  
20 JUL 2024  
Signature. *CAK*

- Ref :
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024
  8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024.
  11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
  12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-305 Dated 07.05.2024.
  14. Lr No. 5306/Q/2009, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

\* \* \* \* \*

1. WHEREAS, you are operating the stone & metal quarry located at Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

Environmental Compensation (EC) = PI x N x R x S x LF

PI – Pollution Index of industrial sector  
 N - No of days of violation took place  
 R – A factor in Rupees for EC  
 S – Factor for scale of operation  
 LF – Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- b) R is suggested to consider as 150.
- c) S is taken as 0.5 considering the unit is small scale mine.
- d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>F</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Closure orders issued by the Board on	15.03.2023	From 18.05.2012 to 15.03.2023.	3954 days
<u>Exempted Days :</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	30.07.2016	From 30.07.2016 to 15.03.2023	-2420 days
<b>Total no. of days of violation</b>			<b>1534</b>

Total nos. of days of violation (N) as 1534 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as

$$EC = 80 \times 1534 \times 150 \times 0.5 \times 1 = \text{Rs.92,04,000/-}$$

- 8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
- 9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** on the mine.

11. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
12. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
13. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
14. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.  
  
After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** on the Mine.
15. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
16. These directions are issued in addition to the Closure orders issued to the mine vide order dated 15.03.2023 which is still under force.
17. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
18. The above mentioned directives shall be complied by the mine immediately, failing which legal action will be initiated against your mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s Smt. Ch. Nagamma (1.0 Ha),**  
**Sy.No.42 & 43, Toggudem (V), Paloncha (M),**  
**Bhadradi Kothagudem District.**

**Copy to:**

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action. The EE.RO. is directed to pursue with the mine to remit the Environmental Compensation and submit report.
3. Concerned file.

//T.C.F.B.O//

*P. Jandhew*  
**Senior Environmental Engineer**  
**(TF-HYD-UH-VI)**



(12)

ANNEXURE  
IV

## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

### BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 63\**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.



1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 Issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024.
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 Issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board office, Hyderabad.
16. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
17. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-305 Dated 07.05.2024.
18. Lr No. 5306/Q/2009, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
19. Hearing held on 16.07.2024 at Board Office, Hyderabad.
12. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt.20.07.2024.

\* \* \* \* \*

1. WHEREAS, you are operating the Stone & Metal quarry located at Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the Committee recommended to issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.

- 7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** on the mine.

- 9. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
- 10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
- 11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
- 12. The status was reviewed In the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs. 92,04,000/- (Rupees Ninety Two Lakhs Four Thousand Only)** on the Mine.

- 13. WHEREAS, based on the recommendations of the committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force.
- 15. In view of the Levy of the Environmental Compensation under the provisions of the Air (Prevention and Control of Pollution) Act., 1981, no separate orders are passed under the provisions of the Water (Prevention and Control of Pollution) Act., 1974 and the mine is hereby directed to comply with the directions issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act., 1981.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s Smt. Ch. Nagamma (1.0 Ha),  
Sy.No.42 & 43, Toggudem (V), Paloncha (M),  
Bhadradi Kothagudem District.**

**Copy to:**

- 1. The JCEE, ZO-Hyderabad for information and necessary action.
- 2. The EE, RO-Kothagudem for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//

*P. Jammala*  
20/7/2024  
**Senior Environmental Engineer  
(TF-HYD-UH-VI)**



19

ANNEXURE - V

## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TSPCB/U-VI/TF/2023- 632**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.



1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-306 Dated 07.05.2024.
14. Lr No. 5577/Q/2009, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

\* \* \* \* \*

1. WHEREAS, you are operating the stone & metal quarry located at Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee

meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

Environmental Compensation (EC) = PI x N x R x S x LF

- PI - Pollution index of industrial sector
- N - No of days of violation took place
- R - A factor in Rupees for EC
- S - Factor for scale of operation
- LF - Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- b) R is suggested to consider as 150.
- c) S is taken as 0.5 considering the unit is small scale mine.
- d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>F</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Closure orders issued by the Board on	15.03.2023	From 18.05.2012 to 15.03.2023	3954 days
<b>Exempted Days :</b> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	01.01.2020	From 01.01.2020 to 15.03.2023	-1170 days
<b>Total no. of days of violation</b>			<b>2784</b>

Total nos. of days of violation (N) as 2784 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as  
**EC = 80 x 2784 x 150 x 0.5 x 1 =Rs. 1,67,04,000/-**

- 8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, falling which the assessment carried out by the Board will be treated as final assessment.
- 9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** on the mine.

18

11. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
12. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
13. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
14. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** on the Mine.

15. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
16. These directions are issued in addition to the Closure orders issued to the mine vide order dated 15.03.2023 which is still under force.
17. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
18. The above mentioned directives shall be complied by the mine immediately, failing which legal action will be initiated against your mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

Sd/-  
MEMBER SECRETARY

To  
M/s Smt. Ch. Nagamma (4.0 Ha),  
Sy.No.42 & 43, Toggudem (V), Paloncha (M),  
Bhadradi Kothagudem District.

//T.C.F.B.O//

P. J. Jawahar  
20/7/2024  
Senior Environmental Engineer  
(TF-HYD-UH-VI)



17

ANNEXURE-VI

## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TSPCB/U-VI/TF/2023- 633**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders In O.A No 12 of 2023 - Reg.

Ref :  
**TGPCB**  
Despatch No.  
20 JUL 2024  
Signature *C. A. R. D.*

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024.
  8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024.
  11. Hearing held on 06.04.2024 at Board office, Hyderabad.
  12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-306 Dated 07.05.2024.
  14. Lr No. 5577/Q/2009, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
  16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt. 20.07.2024.
- \*\*\*\*\*

1. WHEREAS, you are operating the Stone & Metal quarry located at Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 Issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the Committee recommended to Issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.

8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

9. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
12. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,67,04,000/- (Rupees One Crore Sixty Seven Lakhs and Four Thousand only)** on the Mine.

13. WHEREAS, based on the recommendations of the Committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force.
15. In view of the Levy of the Environmental Compensation under the provisions of the Air (Prevention and Control of Pollution) Act., 1981, no separate orders are passed under the provisions of the Water (Prevention and Control of Pollution) Act., 1974 and the mine is hereby directed to comply with the directions issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act., 1981.

Sd/-  
MEMBER SECRETARY

To  
M/s Smt. Ch. Nagamma (4.0 Ha),  
Sy.No.42 & 43, Toggudem (V), Paloncha (M),  
Bhadradi Kothagudem District.

Copy to:

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

P. Jawahar  
20/7/2024  
Senior Environmental Engineer  
(TF-HYD-UH-VI)



(19)

ANNEXURE- VII

**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 634**

**Dt.20.07.2024**

**Sub:**  
**TGPCB**  
Despatch No.  
**20 JUL 2024**  
Signature: *[Signature]*

**GPCB - M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - Levy of Environmental Compensation - Reg.**

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-307 Dated 07.05.2024.
14. Lr No. 236/Q/2014, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

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1. WHEREAS, you are operating the stone & metal quarry located at R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 Issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

Environmental Compensation (EC) = PI x N x R x S x LF

PI - Pollution Index of industrial sector

N - No of days of violation took place

R - A factor in Rupees for EC

S - Factor for scale of operation

LF - Location factor

- Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- R is suggested to consider as 150.
- S is taken as 0.5 considering the unit is small scale mine.
- The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>F</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- No. of days of which violation took place are mentioned below:

EIA notification, 2006 dated(as the mine is above 5 Ha.)	14.09.2006	Period for assessment	No. of days of violation
Inception of the mine based on the mine lease period submitted by AD, Mines & Geology department vide mails dated 06.03.2023 & 09.01.2024	07.05.2015	From 07.05.2015 to 15.03.2023	2870 days
Closure orders issued by the Board on	15.03.2023		
<u>Exempted Days</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	01.07.2022	From 01.07.2022 to 15.03.2023	-258 days
<b>Total no. of violating days</b>			<b>2612</b>

Total nos. of days of violation (N) as 2612 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as

$$EC = 80 \times 2612 \times 150 \times 0.5 \times 1 = \text{Rs. } 1,56,72,000/-$$

- WHEREAS, the Board vide order dated 27.01.2024 Issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,56,72,000/- (Rupees One Crore Fifty Six Lakh Seventy Two Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
- WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,56,72,000/- (Rupees One Crore Fifty Six Lakh Seventy Two Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

21

11. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
12. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
13. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
14. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,56,72,000/- (Rupees One Crore Fifty Six Lakh Seventy Two Thousand only)** on the Mine.

15. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit **Rs.1,56,72,000/- (Rupees One Crore Fifty Six Lakh Seventy Two Thousand only)** towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
16. These directions are issued in addition to the Closure orders issued to the mine vide order dated 15.03.2023 which is still under force.
17. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
18. The above mentioned directives shall be complied by the mine immediately, falling which legal action will be initiated against your mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

Sd/-  
MEMBER SECRETARY

To  
M/s Sri Banoth Ramaiah (5.058 Ha),  
R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M),  
Bhadradi Kothagudem District.

Copy to:

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

P. J. *J. J. J.*  
20/7/2024  
Senior Environmental Engineer  
(TF-HYD-UH-VI)



**TELANGANA POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 635**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Banoth Ramalah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.

Ref :  
TGPCB  
Desp. No.  
20 JUL 2024  
Signature: *[Signature]*

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024.
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board office, Hyderabad.
12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-307 Dated 07.05.2024.
14. Lr No. 236/Q/2014, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt.20.07.2024.

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1. WHEREAS, you are operating the Stone & Metal quarry located at R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the committee recommended to issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,56,72,000/- (Rupees One Crore Fifty Six Lakh Seventy Two Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.





24

ANNEXURE-IX

**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 636**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.



1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-308 Dated 07.05.2024.
14. Lr No. 1005/Q/2004, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

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1. WHEREAS, you are operating the stone & metal quarry located at R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

Environmental Compensation (EC) = PI x N x R x S x LF

- PI - Pollution index of industrial sector
- N - No of days of violation took place
- R - A factor in Rupees for EC
- S - Factor for scale of operation
- LF - Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- b) R is suggested to consider as 150.
- c) S is taken as 0.5 considering the unit is small scale mine.
- d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>F</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Closure orders issued by the Board on	15.03.2023	From 18.05.2012 to 15.03.2023	3954 days
<u>Exempted Days :</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	01.01.2017	From 01.01.2017 to 15.03.2023)	-2265 days
<b>Total no. of days of violation</b>			<b>1689</b>

Total nos. of days of violation (N) as 1689 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as  
**EC = 80 x 1689 x 150 x 0.5 x 1 =Rs. 1,01,34,000/-**

- 8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
- 9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.  
  
After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 11. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.

- 12. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
- 13. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
- 14. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.  
  
After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** on the Mine.
- 15. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 16. These directions are issued in addition to the Closure orders issued to the mine vide order dated 15.03.2023 which is still under force.
- 17. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 18. The above mentioned directives shall be complied by the mine immediately, failing which legal action will be initiated against your mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

**Sd/-  
MEMBER SECRETARY**

**To  
M/s Sri Boda Chittibabu (1.0 Ha),  
S/o Late Boda Bikku, R.Sy.No. 20/A,  
Toggudem (V), Paloncha (M),  
Bhadradi Kothagudem District.**

**Copy to:**

- 1. The JCEE, ZO-Hyderabad for information and necessary action.
- 2. The EE, RO-Kothagudem for information and necessary action. The EE.RO. is directed to pursue with the mine to remit the Environmental Compensation and submit report.
- 3. Concerned file.

**//T.C.F.B.O//**

*P. Jowalla*  
**Senior Environmental Engineer**  
**(TF-HYD-UH-VI)**

(27)

ANNEXURE - X



## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 637**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.

**TGPCB**  
Despatch No.  
20 JUL 2024  
Signature: *cauro*

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024.
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board office, Hyderabad.
12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-308 Dated 07.05.2024.
14. Lr No. 1005/Q/2004, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt. 20.07.2024.

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1. WHEREAS, you are operating the Stone & Metal quarry located at R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the Committee recommended to issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.

- 8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.  
After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 9. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
- 10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
- 11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
- 12. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.  
After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,01,34,000/- (Rupees One Crore One Lakh Thirty Four Thousand only)** on the Mine.
- 13. WHEREAS, based on the recommendations of the Committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force.
- 15. In view of the Levy of the Environmental Compensation under the provisions of the Air (Prevention and Control of Pollution) Act., 1981, no separate orders are passed under the provisions of the Water (Prevention and Control of Pollution) Act., 1974 and the mine is hereby directed to comply with the directions issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act., 1981.

Sd/-  
MEMBER SECRETARY

To  
M/s Sri Boda Chittibabu (1.0 Ha),  
S/o Late Boda Bikku, R.Sy.No. 20/A,  
Toggudem (V), Paloncha (M),  
Bhadradi Kothagudem District.

- Copy to:**
- 1. The JCEE, ZO-Hyderabad for information and necessary action.
  - 2. The EE, RO-Kothagudem for information and necessary action.
  - 3. Concerned file.

//T.C.F.B.O//

P. J. *[Signature]*  
Senior Environmental Engineer  
(TF-HYD-UH-VI)



(29)

ANNEXURE - XI

## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 638**

**Dt.20.07.2024**

**TGPCB**  
Sub :  
spatch No.  
20 JUL 2024  
signature *C. Arun*  
Ref :

TGPCB - M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 Issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 Issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-309 Dated 07.05.2024.
14. Lr No. 1105/Q/2011, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

\* \* \* \* \*

1. WHEREAS, you are operating the stone & metal quarry located at R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 Issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

Environmental Compensation (EC) = PI x N x R x S x LF

PI – Pollution index of industrial sector  
 N - No of days of violation took place  
 R – A factor in Rupees for EC  
 S – Factor for scale of operation  
 LF – Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- b) R is suggested to consider as 150.
- c) S is taken as 0.5 considering the unit is small scale mine.
- d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>f</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Closure orders issued by the Board on	15.03.2023	From 18.05.2012 to 15.03.2023	3954 days
<u>Exempted Days :</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	06.02.2019	From 06.02.2019 to 15.03.2023	-1499 days
<b>Total no. of violating days</b>			<b>2455</b>

Total nos. of days of violation (N) as 2455 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as  
**EC = 80 x 2455 x 150 x 0.5 x 1 =Rs. 1,47,30,000/-**

- 8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
- 9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

11. WHEREAS, the Board issued Show cause notice dated 27.01.2024 to the mine regarding the assessment of Environmental Compensation of **Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
12. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
13. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only) on the mine.

14. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
15. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
16. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
17. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only) on the Mine.

18. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit **Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only)** towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
19. These directions are issued in addition to the Closure orders issued to the mine vide order dated 15.03.2023 which is still under force.
20. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

32

21. The above mentioned directives shall be complied by the mine immediately, failing which legal action will be initiated against your mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Sri Settipalli Narsimha Rao (1.0 Ha),  
R.Sy.No. 12, Thogudem(V), Palvoncha(M),  
Bhadradi Kothagudem District.**

**Copy to:**

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action. The EE.RO. is directed to pursue with the mine to remit the Environmental Compensation and submit report.
3. Concerned file.

**//T.C.F.B.O//**

*P. J. J. J.*  
**Senior Environmental Engineer  
(TF-HYD-UH-VI)**



33

ANNEXURE -XII

# TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 639**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.

- Ref :**
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024
  8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024.
  11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
  12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-309 Dated 07.05.2024.
  14. Lr No. 1105/Q/2011, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
  16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt.20.07.2024

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1. WHEREAS, you are operating the Stone & Metal quarry located at R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone. & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the Committee recommended to issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.



- 7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 9. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
- 10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
- 11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
- 12. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., Rs.1,47,30,000/- (Rupees One Crore Forty Seven Lakhs and Thirty Thousand only) on the Mine.

- 13. WHEREAS, based on the recommendations of the committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force.
- 15. In view of the Levy of the Environmental Compensation under the provisions of the Air (Prevention and Control of Pollution) Act., 1981, no separate orders are passed under the provisions of the Water (Prevention and Control of Pollution) Act., 1974 and the mine is hereby directed to comply with the directions issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act., 1981.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Sri Settipalli Narsimha Rao (1.0 Ha),  
R.Sy.No. 12, Thogudem(V), Palvoncha(M),  
Bhadradi Kothagudem District.**

**Copy to:**

- 1. The JCEE, ZO-Hyderabad for information and necessary action.
- 2. The EE, RO-Kothagudem for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//

*P. Jawahar*  
20/7/2024  
**Senior Environmental Engineer  
(TF-HYD-UH-VI)**



**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 640**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.



- Ref :
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024
  8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024.
  11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
  12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-310 Dated 07.05.2024.
  14. Lr No. 99/Q/2007, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

\* \* \* \* \*

1. WHEREAS, you are operating the stone & metal quarry located at R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Thogudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

Environmental Compensation (EC) = PI x N x R x S x LF

PI - Pollution index of industrial sector

N - No of days of violation took place

R - A factor in Rupees for EC

S - Factor for scale of operation

LF - Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- b) R is suggested to consider as 150.
- c) S is taken as 0.5 considering the unit is small scale mine.
- d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>f</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Closure orders issued by the Board on	15.03.2023	From 18.05.2012 to 15.03.2023.	3954 days
<u>Exempted Days :</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	01.11.2014	From 01.11.2014 to 15.03.2023	-3057 days
<b>Total no. of days of violation</b>			<b>897</b>

Total nos. of days of violation (N) as 897 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as

**EC = 80 x 897 x 150 x 0.5 x 1 =Rs. 53,82,000/-**

- 8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.53,82,000/- (Rupees Fifty Three Lakh and Eighty Two Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
- 9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
- 10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.53,82,000/- (Rupees Fifty Three Lakh and Eighty Two Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

- 11. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.



38

ANNEXURE - XIV



## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 641**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.

- Ref :**
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024.
  8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024.
  11. Hearing held on 06.04.2024 at Board office, Hyderabad.
  12. Mine letter dt. 24.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-310 Dated 07.05.2024.
  14. Lr No. 99/Q/2007, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
  16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt. 20.07.2024.

\* \* \* \* \*

1. WHEREAS, you are operating the Stone & Metal quarry located at R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the Committee recommended to Issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.53,82,000/- (Rupees Fifty Three Lakh and Eighty Two Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.



8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.

After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.53,82,000/- (Rupees Fifty Three Lakh and Eighty Two Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

9. WHEREAS, the Mine has submitted a representation dated 24.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.

10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.

11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.

12. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.53,82,000/- (Rupees Fifty Three Lakh and Eighty Two Thousand only)** on the Mine.

13. WHEREAS, based on the recommendations of the committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force.

15. In view of the Levy of the Environmental Compensation under the provisions of the Air (Prevention and Control of Pollution) Act., 1981, no separate orders are passed under the provisions of the Water-(Prevention and Control of Pollution) Act., 1974 and the mine is hereby directed to comply with the directions issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act., 1981.

Sd/-  
MEMBER SECRETARY

To  
M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu,  
R.Sy.No. 22, Thogudem(V), Palvoncha(M),  
Bhadradi Kothagudem District.

Copy to:

- 1. The JCEE, ZO-Hyderabad for information and necessary action.
- 2. The EE, RO-Kothagudem for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//

P. Jambhalav  
Senior Environmental Engineer  
(TF-HYD-UH-VI)



40

ANNEXURE-X

**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 642**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Hon'ble NGT orders in O.A No 12 of 2023 - **Levy of Environmental Compensation** - Reg.

**TGPCB Ref :**  
Jesparat No.  
20 JUL 2024  
Signature: *C. A. R. M.*

1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
2. Show cause notice dated 25.02.2023 issued to the mine.
3. Closure order dated 15.03.2023 issued to the mine.
4. Board Office Order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
5. Show Cause Notice dated 11.12.2023 issued to the mine.
6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
7. Regional Office, Kothagudem report dated 20.01.2024
8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
9. Show cause notice dated 27.01.2024 issued to the mine.
10. Regional Office, Kothagudem report dated 13.03.2024.
11. Hearing held on 06.04.2024 at Board Office, Hyderabad.
12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-311 Dated 07.05.2024.
14. Lr No. 1575/Q/2012, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
15. Hearing held on 16.07.2024 at Board Office, Hyderabad.

\* \* \* \* \*

1. WHEREAS, you are operating the stone & metal quarry located at R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Thogudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued Closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Board vide Office order dated 03.01.2020 issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation from the polluting units in the state of Telangana based on CPCB guidelines.
6. WHEREAS, the Regional Office vide order dated 11.12.2023 issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- for 21 days and directed the mine to submit any objections in writing within 15 days from the date of the Order.
7. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. The Committee recommended that the Environmental Compensation may be levied based on the following calculation:

(41)

Environmental Compensation (EC) = PI x N x R x S x LF

PI – Pollution Index of industrial sector

N - No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

- a) Pollution Index (PI) is taken as 80 duly considering the category of the mine i.e., Red Category.
- b) R is suggested to consider as 150.
- c) S is taken as 0.5 considering the unit is small scale mine.
- d) The stone crusher is located in Toggudem village, Paloncha (M) and the population of the Toggudem Grampanchayat and Paloncha Municipality is less than 1 Million. L<sub>f</sub> is taken as 1 considering the population is < 1 million in which the mine existing.
- e) No. of days of which violation took place are mentioned below:

MoEF office memorandum dated	18.05.2012	Period for assessment	No. of days of violation
Inception of the mine based on the mine lease period submitted by AD, Mines & Geology department vide mails dated 06.03.2023 & 09.01.2024	19.08.2015	From 19.08.2015 to 15.03.2023	2766 days
Closure orders issued by the Board on	15.03.2023		
<u>Exempted Days</u> As per AD, Mines & Geology department mails dated 06.03.2023 & 09.01.2024, Mine was not in operation since	21.07.2022	From 21.07.2022 to 15.03.2023	-238 days
<b>Total no. of days of violation</b>			<b>2528</b>

Total nos. of days of violation (N) as 2528 days, Pollution Index of industrial sector (PI) as 80, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 150/-.

In view of the above, the environmental compensation is finalized as

$$EC = 80 \times 2528 \times 150 \times 0.5 \times 1 = \text{Rs. } 1,51,68,000/-$$

8. WHEREAS, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, falling which the assessment carried out by the Board will be treated as final assessment.
9. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.
10. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment. After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** on the mine.

42

11. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
12. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
13. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
14. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.

After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** on the Mine.

15. After careful consideration of the material facts of the case, the Board hereby directs your Mine to deposit **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** towards Environmental Compensation within 15 days from the date of this order under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
16. These directions are issued in addition to the Closure orders issued to the mine vide order dated 15.03.2023 which is still under force.
17. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
18. The above mentioned directives shall be complied by the mine immediately, failing which legal action will be initiated against your mine under Section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

Sd/-  
MEMBER SECRETARY

To  
M/s Sri Vage Venkateswar Rao (2.023 Ha),  
S/o Chinnabbi, R.Sy.No.20, Thogudem(V),  
Palvoncha (M), Bhadradi Kothagudem District.

Copy to:

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The EE, RO-Kothagudem for information and necessary action. The EE.RO. is directed to pursue with the mine to remit the Environmental Compensation and submit report.
3. Concerned file.

//T.C.F.B.O//

P. Jawahar  
20/7/2024  
Senior Environmental Engineer  
(TF-HYD-UH-VI)

43

ANNEXURE-VI



**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

**Order No. KGM - 01/TGPCB/U-VI/TF/2023- 643**

**Dt.20.07.2024**

**Sub :** TGPCB - M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Hon'ble NGT orders in O.A No 12 of 2023 - Reg.

- Ref :**
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Show cause notice dated 25.02.2023 issued to the mine.
  3. Closure order dated 15.03.2023 issued to the mine.
  4. Board Office Order dated 03.01.2020 Issued modalities / methodology for assessing, imposing and utilization of Environmental Compensation.
  5. Show Cause Notice dated 11.12.2023 issued to the mine.
  6. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  7. Regional Office, Kothagudem report dated 20.01.2024.
  8. Hearing held on 23.01.2024 at Board Office, Hyderabad.
  9. Show cause notice dated 27.01.2024 issued to the mine.
  10. Regional Office, Kothagudem report dated 13.03.2024.
  11. Hearing held on 06.04.2024 at Board office, Hyderabad.
  12. Mine letter dt. 23.04.2024 enclosing the Lr.No.2040/GC/2017, dt. 20.04.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  13. T.O Letter No. GEN-KGM/TSPCB/U-VI/TF/2020-311 Dated 07.05.2024.
  14. Lr No. 1575/Q/2012, Dt.25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.
  15. Hearing held on 16.07.2024 at Board Office, Hyderabad.
  16. Order No. KGM - 01/TSPCB/U-VI/TF/2023- Dt.20.07.2024.

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1. WHEREAS, you are operating the Stone & Metal quarry located at R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.
2. WHEREAS, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. WHEREAS, the Board issued show cause notice to the stone & metal quarry on 25.02.2023 for operating without CFE and CFO of the Board.
4. WHEREAS, the Board vide order dated 15.03.2023 issued closure order to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
5. WHEREAS, the Regional Office vide order dated 11.12.2023 Issued Show cause notice to the mine proposing to levy the Environmental Compensation of Rs. 1,26,000/- and directed the mine to submit any objections in writing within 15 days from the date of the Order.
6. WHEREAS, based on the Hon'ble NGT order dated 13.12.2023, the RO, Kothagudem vide report dated 20.01.2024 submitted the revised calculation on levy of Environmental Compensation. The issue was reviewed in the Task Force Committee meeting held on 23.01.2024. After detailed discussions, the Committee recommended to issue show cause notice to the mine. Based on the recommendations of the committee, the Board vide order dated 27.01.2024 issued Show cause notice to the mine regarding the assessment of Environmental Compensation of **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** to be levied on the mine and directed the mine to submit any reply/objections in writing within 15 days from the date of the Order, failing which the assessment carried out by the Board will be treated as final assessment.
7. WHEREAS, the EE.RO. Kothagudem vide report dated 13.03.2024 stated that the mine has not submitted reply to the show cause notice.

**TGPCB**  
Jesrath No.  
20 JUL 2024  
Signature. *C. Arora*

44

8. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 06.04.2024. The representative of the mine attended the meeting. The Committee noted that the Board has carried out assessment of the EC exempting the period of non-operation of the Mine as per the details obtained from the AD, Mines & Geology Department. Further, the mine has not submitted reply/objections to the show cause notice issued by the Board and also the representative of the mine has not raised any objections during the meeting, on the EC to be levied. Hence, the assessment carried out by the Board vide order dated 27.01.2024 be may be treated as final assessment.
- After detailed discussions, the Committee recommended that the Environmental Compensation assessed by the Board vide order dated 27.01.2024 may be treated as final assessment and the Board may levy Environmental Compensation of **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** on the mine under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
9. WHEREAS, the Mine has submitted a representation dated 23.04.2024 enclosing the letter of Asst. Director of Mines & Geology, Bhadradi Kothagudem along with the details of dispatch permits issued to the Mine and requested to consider the mentioned dispatch permit days for levy of the EC.
10. WHEREAS, the Board vide letter dated 07.05.2024 addressed a letter to The Assistant Director of Mines and Geology, Bhadradi Kothagudem and requested to furnish the details of excavation and number of days mining activity carried out with valid permit to re-examine the assessment of Environmental Compensation.
11. WHEREAS, the Assistant Director of Mines and Geology, Bhadradi Kothagudem vide letter dated 25.05.2024 submitted information on excavation and number of permit valid working days.
12. The status was reviewed in the Task Force committee meeting held on 16.07.2024 to ascertain the total working days of the mine and also to re-examine the Environmental Compensation. During the meeting, the representatives of mines and Assistant Director, Mines & Geology, Bhadradi Kothagudem were present. The Committee opined that the imposition of Environmental Compensation shall be for total violation days and it cannot be restricted to the permit days of the Mine Department. Further, the Committee observed that the earlier recommendation of the Committee may be taken as a final assessment as the same was made based on the information furnished by the Assistant Director, Mines & Geology Department duly considering the total violation working days.
- After detailed discussions, the committee recommended to impose Environmental Compensation on the mines as per the Show cause notice issued on 27.01.2024 i.e., **Rs.1,51,68,000/- (Rupees One Crore Fifty One Lakh Sixty Eight Thousand only)** on the Mine.
13. WHEREAS, based on the recommendations of the committee, the Board vide order dated 20.07.2024 levied Environmental Compensation under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. Further, the Closure orders issued to the mine vide order dated 15.03.2023 is still under force.
15. In view of the Levy of the Environmental Compensation under the provisions of the Air (Prevention and Control of Pollution) Act., 1981, no separate orders are passed under the provisions of the Water (Prevention and Control of Pollution) Act., 1974 and the mine is hereby directed to comply with the directions issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act., 1981.

Sd/-  
MEMBER SECRETARY

To  
M/s Sri Vage Venkateswar Rao (2.023 Ha),  
S/o Chinnabbi, R.Sy.No.20, Thogudem(V),  
Palvoncha (M), Bhadradi Kothagudem District.

Copy to:

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3. Concerned file.

//T.C.F.B.O//

P. Javelleth  
20/7/2024  
Senior Environmental Engineer  
(TF-HYD-UH-VI)